

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 38/RP/2017  
in Petition No. 135/GT/2015**

Subject : Petition for review of the order dated 11.7.2017 in Petition No. 135/GT/2015 regarding approval of tariff of coal based NLC Tamil Nadu Power Limited TPS (1000 MW) for the period from the date of declaration of commercial operation of Units-I & II till 31.3.2019.

Date of hearing : 5.6.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NLC Limited

Respondents : KSEB and Others

Parties present : Shri M.G. Ramachandran, Advocate, NLC  
Shri Pulkit Aggarwal, Advocate, NLC  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

At the outset, the learned counsel for Respondent, TANGEDCO submitted that the issues raised by the petitioner for review of order dated 11.7.2017 are in the nature of appeal and hence, the review petition is not maintainable.

2. The learned counsel for the petitioner prayed for grant of time to file its rejoinder to the reply filed by the respondent, TANGEDCO.

3. The Commission after hearing the parties, directed the petitioner to file its rejoinder, on or before 22.6.2018, with copy to the said respondent.

4. The petition shall be listed for hearing alongwith Petition No. 39/RP/2017 on the question of "maintainability" on 3.7.2018.

**By order of the Commission**

**-Sd/-  
(T. Rout)  
Chief (Law)**